

Central Administrative Tribunal Bangalore Bench, Bangalore

O.A. No.432/2020

Thursday, this the 24th day of December, 2020

Through video conferencing

Hon'ble Justice L. Narasimha Reddy, Chairman Hon'ble Mr. Mohd. Jamshed, Member (A)

- Lourdu Nandan E s/o Shri Hirudianandan Aged about 48 years, No.4041, 9th Cross Ist Main Road, Shivayogiswamy Road Gandhi Nagar, Mysore – 570007
- Hebbalaiah s/o Shri Kote Gowda
 Aged about 40 years, Kuruba Gowda Road,
 Mandakalli Post, Mysore Taluk, Mysore 571311
- Mahesh M s/o Shri Mahadeva
 Aged about 36 years, No. 29, 20th Cross 2nd Main, Jay Nagar, Mysore – 570014
- 4. Yangamma Mangala w/o Shri Venkataram Aged about 44 years, Door No.2, J P Nagar Ramabai Nagar, Navodaya Layout, Mysore 570007

...Applicants

(Mr. T C Gupta, Advocate)

Versus

- Union of India, through the Finance Secretary Ministry of Finance, Department of Revenue Government of India, New Delhi – 110 001
- Pr. Chief Commissioner of Income Tax Karnataka & Goa Region Queens Road, Bangalore – 560001
- Pr. Commissioner of Income Tax Residency Road, Mysore - 570010

..Respondents

ORDER (ORAL)



Mr. Justice L. Narasimha Reddy:

The applicants are working as casual labour from 1997 onwards in the organization of respondent No.3. They felt aggrieved by an order dated 29.08.2019 whereby they were not allowed to work in the office. Therefore, they filed O.A. Nos.1017 to 1020 of 2019 before the Tribunal. The same was considered on 20.09.2019 and it was directed that the order impugned in the O.As. shall remain stayed. The applicants contend that they have been taken back into service only on 21.01.2020. They filed this O.A. with a prayer to direct the respondents to pay the wages from 01.09.2019 to 20.01.2020.

- 2. The O.A. was heard by the Bangalore Bench. However, on account of certain developments, referable to the conduct of the learned counsel for applicants, the Bench recused itself and accordingly, we heard the O.A. today.
- 3. The applicants have already filed O.A. Nos. 1017 to 1020 of 2019, feeling aggrieved by the order dated 29.08.2019. In terms of the interim order dated 20.09.2019, they were taken back in service. If any issue pertaining thereto still remains, the only course open to them is to file a Miscellaneous Application, in the pending O.A. Fresh O.A. cannot be entertained in



relation to the subject matter, which is already pending adjudication.

5. We, therefore, dismiss the O.A., leaving it open to the applicants to file a Miscellaneous Application in the pending O.As.

There shall be no order as to costs.

(Mohd. Jamshed) Member (A) (Justice L. Narasimha Reddy) Chairman

December 24, 2020 /sunil/vb/sd